

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.204- **C.P. (IB)/171(AHM)2024**

ITEM No.205- IA/908(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

Central Bank of India

.....Applicant

V/s

Mukesh N.Sayani PG to Bhavin Impex Private Limited

.....Respondent

Order delivered on: 08/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Priyam Shah, Adv.

RP in Person : Mr. Jigar Bhatt

For the PG : None

ORDER

C.P. (IB)/171(AHM)2024 & IA/908(AHM)2024

None present for the Personal Guarantor.

The RP stated that he is not able to serve the notice to all the 5 guarantors (common guarantee) and only one of the guarantors received the notice. Ld. counsel for the applicant is directed to collect notice from registry and serve upon Personal Guarantor. The bank official to remain present on next date of hearing.

List for further consideration on 29.07.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)